

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.216**  
**(IB)-268/ND/2021**  
**IA-10/2024**

**IN THE MATTER OF:**  
**Punjab National Bank**

... **Applicant/Petitioner**

**Versus**

**M/s. Shri Vishnu Eatables (INDIA) Ltd. & Ors. ...**

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**  
**For the Applicant :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-10/2024:** The Ld. Counsel appearing for the Liquidator submitted that the notice issued to the Creditors in terms of the order dated 03.04.2024 has been served upon all the Creditors.

There is no appearance on behalf of either of the Creditors. He further submitted that the Resolution Proposals have been duly approved by the Stakeholders Consultation Committee. In the wake, let the application be listed for hearing and disposal on the basis of the documents and the pleadings available on record.

List on 02.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**